

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.834 OF 2004

ALLAHABAD THIS THE 10TH DAY OF AUGUST,2004

HON'BLE MR. JUSTICE S. R. SINGH, V.C.

HON'BLE MR. D. R. TIWARI, A.M.

Arun Kumar Tripathi,  
S/o Shiv Prakash Tripathi, Permanent,  
R/o Village & Post Gahal,   
District-Kanpur Dehat.

Corresponding Address House No.93-E/15,  
Dabauli-II, Kanpur 208 022.

.....Applicant

( By Advocate Sri S.C. Tiwari )

Versus

1. Union of India,  
through Defence Secretary, South Block,  
New Delhi.

2. The General Manager,  
Ordnance Factory, Kanpur.

.....Respondents

( By Advocate Sri S. Singh )

RS

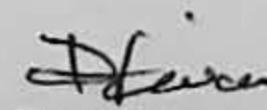
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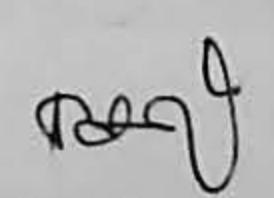
HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

By means of this O.A. the applicant has prayed for issuance of a direction to the respondent no.2 to declare the result in the subject 'Trade Theory' examination which was conducted in November, 1991 coupled with a further direction that if the applicant <sup>is</sup> ~~found~~ successful in the said test he may be appointed on the post of Fitter. In his representation dated 01.05.2004 the applicant has stated that he was informed by the respondents that he was absent in the subject 'Trade Theory' <sup>being</sup> ~~being~~ That ~~being~~ the position, the applicant is not entitled to any relief particularly due to the reason of delay in approaching the Tribunal.

2. It is well settled by now that repeated representation cannot extend the period of limitation. The Trade Theory Test, according to the applicant, was held in November 1991 and the applicant preferred representation on 01.05.2004, the O.A. is, therefore, <sup>liable to be</sup> ~~therefore~~ dismissed being barred by limitation.

3. In view of the above, the O.A. is ~~accordingly~~ dismissed being barred by limitation.

  
Member-A

  
Vice-Chairman

/ Neelam/